

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/5/2016
NAME OF THE PETITIONER(S) : Kuberan & 21 ors
NAME OF THE RESPONDENTS : Monarch Steels India Ltd & 3 ors
UNDER SECTION : Sec 397/398 of CA 1956

ORDER

Present: Ld. Counsel Shri. Niranjana for the Petitioners.

On the last hearing i.e. on 14.03.2024, it was submitted that parties have identified a person to act as a Chariman of the managing committee and very shortly an application to this effect is going to be filed.

One IA(CA)/54/(CHE)/2024 was filed by one of the Applicant through the Counsel Ms. K Bharathi for reconstitution of the managing committee by appointing the 2nd Respondent as proposed Chairman.

This Tribunal vide an order dated 10.04.2024 had directed the Applicant to confirm by a Memo whether the management committee includes representatives of the Petitioners in the main CP. The application is listed for hearing on 29.05.2024.

List the petition with the application for hearing on **29.05.2024**.

Registry is directed to delete the name of Shri. A M Sridharan, who is shown to have been representating the Respondent No. 2 has already withdrawn his vakalatnama.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)